

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF M/s BTT INDUSTRIES PVT.LTD RELEVANT PARTICULARS	
1. Name of Corporate Debtor	M/s BTT INDUSTRIES PVT LTD
2. Date of Incorporation Of Corporate Debtor	21/12/1990
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC - Hyderabad
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U27201TG1990PT0012121
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	<b>Registered office:</b> Room No 611, 6 <sup>th</sup> Floor, Taramandal Complex, Saifabad, Hyderabad, TG 500004 IN <b>Plant Address:</b> Survey No.41, Appajipally, Balanagar, Mahabub Nagar District.
6. Insolvency commencement date in respect of Corporate Debtor	15 <sup>th</sup> October, 2019
7. Estimated date of closure of insolvency resolution process	12 <sup>th</sup> April 2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	Gonugunta Murali Reg.No. IBB/PA-001/IP-P00654/2017-2018/11139
9. Address and e-mail of the interim resolution professional, as registered with the Board	H.No. 16-11-19/4, G-1, Sri Laxmi Nilayam, Saleem Nagar Colony, Malakpet, Hyderabad, Telangana, 500036. E-mail id: gmural34@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution Professional	H.No. 16-11-19/4, G-1, Sri Laxmi Nilayam, Saleem Nagar Colony Malakpet, Hyderabad, Telangana, 500036. E-mail id: bttindip@gmail.com
11. Last date for submission of claims	29 <sup>th</sup> October, 2019
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	Web link: <a href="http://www.ibbi.gov.in/downloadform.html">www.ibbi.gov.in/downloadform.html</a> Physical Address: NA
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s BTT INDUSTRIES PVT.LTD. on 15<sup>th</sup> October, 2019 vide NCLT order CP (IB) No.341/7/HD/B/2019.</p> <p>The creditors of M/s BTT INDUSTRIES PVT.LTD. are hereby called upon to submit their claims with proof on or before 29<sup>th</sup> October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>	
Date :: 18 <sup>th</sup> October 2019 Place: Hyderabad	Sd/- Gonugunta Murali Name and Signature of Interim Resolution Professional Reg.No: IBB/PA-001/IP-P00654/2017-2018/11139

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